भारतीय दिवाला और शोधन अक्षमता बोर्ड

Insolvency and Bankruptcy Board of India

सत्यमेव जयते

7th Floor, Mayur Bhawan, Connaught Place, New Delhi -110001
Telephone : +91 11 23462900, Web: www.ibbi.gov.in

No. HR-13011/1/2021-IBBI

Dated:- 14th July, 2026

NOTICE

Subject: Appointment of Executive Director on deputation basis.

The Insolvency and Bankruptcy Board of India (IBBI), a statutory body established under the Insolvency and Bankruptcy Code, 2016, invites applications for 01 (one) post of Executive Director on deputation basis from eligible officers currently working in Government, RBI, Banks, Financial Institutions, Regulatory Bodies, Statutory Bodies and Academies.

2. The eligibility criteria for this post and other details for submitting applications are given in the Annexure-A.

3. The applications in the format given at Annexure-B, complete in all respects, may be submitted to the undersigned at the address stated above or submitted over mail to personnel@ibbi.gov.in and manju.rathta@ibbi.gov.in through proper channel, so as to reach us by the last date. The last date of submission of application would be 45 days from the date of publication of vacancy notice in Employment News.

(Manju Rathta)
Assistant General Manager
011-23462971

Encl.: As above.

1. Secretary, Ministry of Corporate Affairs, Kartavya Bhawan, 01 (CCS 01, Janpath Rd, Rajpath Area, Central Secretariat, New Delhi, with a request to get this notice placed on the Ministry's website.
2. Secretary, Department of Personnel and Training, Upper Ground floor and 1st Floor, Kartavya Bhawan, 03 (CCS 03, Janpath Rd, Rajpath Area, Central Secretariat, New Delhi, Delhi 110001- with request to get this notice placed on Ministry's website.
3. Chairman/CMDs/MD&CEOs of Public Sector Banks, Public Sector Insurance Companies and Public Sector Financial Institutions.
4. Information Technology Division, IBBI with a request to get this notice placed on IBBI website.

ANNEXURE-A

Details of appointment of Executive Director (ED) on Deputation basis.
Name of Post: Executive Director(ED)

Number of posts: 01 (One)

1. The number of post notified is 01 (One), but IBBI reserves the right to select more or not select anyone against this vacancy notice.

2. The selected officer can be posted or transferred anywhere in India by IBBI. IBBI's head office is currently in Delhi. While the Insolvency and Bankruptcy Code, 2016 provides for head office of IBBI to be in National Capital Region, it may have other offices across India.

3. The age for deputationist shall be not less than 40 years and not more than 55 years as on the closing date for receipt of applications.

4. The appointment for the post will be on deputation basis for an initial period of three (3) years, which shall be extendable by one year at a time subject to mutual consent.

   Note:
   (1) Deputationists shall not be eligible for consideration for appointment by promotion. (2) The period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall be as per DoPT guidelines.

5. The candidates shall route their applications through their employers.

I. <u>Pay and Allowances:</u>

(a) IBBI has adopted pay on the pattern of SEBI pay scales for its executives.

(b) The present pay for the Executive Director is ₹ 3,12,000-10,000(2)-3,32,000(3 years). Other benefits including House allowance, Transport, LFC and Medical Benefits will be admissible. The pay of the officers joining IBBI on deputation basis will be fixed under pay scale of IBBI and he/she will be entitled for other benefits/perks admissible in IBBI. The rate of Dearness Allowance as on June, 2026 is 25.70 percent which is revised on quarterly basis.

II. Eligibility for Deputation:

(a) For officers of RBI, Banks, Financial Institutions, Regulatory Bodies, Statutory Bodies and Academies:

i. Officers with not less than twenty years of experience in the Officer Cadre of which minimum fifteen years' experience in the field of Law, Finance, Economics, Accountancy or Administration.

ii. **Desirable Educational Qualification:**
Master of Business Administration with specialization in Law or Finance or Economics or Accountancy
or
Post Graduate in Law or Finance or Economics or Accountancy from a recognized University or Institution with knowledge of Insolvency or Bankruptcy issues.

(b) For officers in Government:

Group A Officers from All India Service or Central Civil Services who have completed minimum eighteen years of service and;

(i) holding regular post in Level 14 (Rs. 144200-218200) in the Pay Matrix;
or
(ii) with six years of service in the grade rendered after appointment thereto on regular basis in Level 13 (Rs. 123100-215900) in the pay matrix.

Desirable:
Experience in the field of Law, Finance, Economics, Accountancy or Administration with knowledge of Insolvency or Bankruptcy issues.

III. Instructions:

1. How to Apply:

a. Applications shall be made in the **prescribed format** given at **Annexure B.**
b. Applications shall be submitted **through proper channel** along with copies of Annual Performance Appraisal Reports of the last **three years** and vigilance clearance.
c. Applications shall be submitted to **Assistant General Manager (HR), 7th Floor, Mayur Bhawan, Connaught Circus, New Delhi, 110001** or submitted over mail to **personnel@ibbi.gov.in and** and **manju.rathta@ibbi.gov.in**
d. The last date of submission of application would be 45 days from the date of publication of vacancy notice in Employment News.
e. Incomplete application or application submitted in a different format is liable to be summarily rejected.

2. Applications which are received after the prescribed date will not be considered. The Board takes no responsibility for any delay in receipt of application or loss thereof in postal transit.

3. Mode of Selection will be interview. The Board reserves the right to modify the selection procedure, if deemed fit.

4. Outstation candidates called for interview will be reimbursed 'Y' Class Air fare for the to and fro journey by the shortest route from the place of their present posting, to the place of interview, subject to submission of necessary documentary evidence.

5. The candidates shall route their applications through their employers. A copy of application marked 'Advance Copy' may be sent to the given address. It is clarified that any form of conditional forwarding from the employer or applications received without certificate of employer shall be summarily rejected.

6. The Board reserves the right to raise the minimum standards in respect of qualification and experience in order to restrict the number of candidates to be called for the interview. Thus, merely fulfilling the eligibility conditions laid down in the advertisement as regards qualifications and experience, would not automatically entitle any candidate to be called for the interview.

7. Canvassing or bringing any undue influence in any form will disqualify the candidate.

8. Any candidate who knowingly or willfully furnishes incorrect or false particulars or suppressed material information, their candidature will be liable to be cancelled at any stage of the selection. If the candidate qualifies in the selection process and subsequently it is found that he/she does not fulfill the eligibility criteria, his/her candidature will be cancelled and if appointed, the appointment would be terminated without any notice or compensation.

9. The Board reserves the right to cancel the Advertisement fully or partly on any grounds.

10. In Case of receipt of applications more than 4 times of number of vacancies a scrutiny committee shall be constituted for shortlisting of candidates.

11. The decision of the Board in all matters would be final and binding, and no correspondence in this regard would be entertained.

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ANNEXURE-B

APPLICATION FOR THE POST OF EXECUTIVE DIRECTOR IN THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA ON DEPUTATION BASIS

1. **Post applied for:** Executive Director ☐

2. **Specialization(If any):**

Specialization in	Please tick
Law	
Finance	
Economics	
Accountancy	
Administration	

3. **Gender:** **Male / Female / Others**

4. **Name of the Candidate:**________________________________

   (IN CAPITAL LETTERS)

5. **Father's /Mother's / Husband's Name:**

   ____

   (IN CAPITAL LETTERS)

6. **Date of Birth** (DD/MM/YYYY) ________________________

7. **Aadhaar Number:**__________________________

8. **Address for communication:**

   ____

   ____

   ____

9. **Email address:**________________________________
   (All communications from the IBBI will be made to this e-mail address given by you).

10. **Contact Numbers:**
    a) **Landline** _______________

    b) **Mobile** _______________

11. **Educational / Professional / Technical Qualification (Starting from Class 12th onwards). Please attach a separate sheet if required.**

Examination passed	Discipline/ Specialization /Subject	Board/ University	Year of Passing	Duration of course (In Months)	Percentage of marks	Division

12. **Experience starting from present to previous. Please attach a separate sheet, if required. Please specify period and nature of deputation undertaken earlier and details thereof.**

Department / Organization	Designation and Pay Band and Grade Pay / Scale	From	To	Brief description of duties

13. Please state whether you meet eligibility criteria? Yes / No

14. Please explain how you are eligible?

Sr No	Criteria	Total Period
For officers of the Government		
(i)	Period of service in the grade rendered after appointment thereto on a regular basis in level 14 in the Pay Matrix:	
(ii)	Period of service in the grade rendered after appointment thereto on a regular basis in level 13 in the Pay Matrix:	
(iii)	Period of experience in the field of law, finance, economics, accountancy or administration:	
(iv)	Whether have knowledge of insolvency or bankruptcy issues. If yes, please specify:	

For officers of RBI, Banks, Financial Institutions, Regulatory Bodies, Statutory Bodies and Academies		
(i)	Period of service in officer cadre:	
(ii)	Period of experience in the field of law, finance, economics, accountancy or administration:	
(iii)	Whether have knowledge of insolvency or bankruptcy issues. If yes, please specify:	

15. Additional information, if any, which you would like to mention in support of your candidature for the post. (This among other things may provide information with regard to (i) additional academic qualifications, (ii) professional training, (iii) work experience over and above stated in the OM and (iv) Publications).

Declaration to be signed by the Candidate

I hereby certify that above particulars mentioned in the application are correct and true to the best of my knowledge and belief and no material fact/information has been suppressed or concealed there from.

PLACE:
DATE:

SIGNATURE OF THE APPLICANT
Name:

(Certificate to be furnished by the Employer/Head of office/ Forwarding Authority)

Certified that the information/details provided in the above application by the applicant are true and correct as per the records. He/She fulfils the eligibility criteria as prescribed for the grade applied by him/her. **If selected, he/she will be relieved immediately.**

2. It is also certified: -

(i) That there is no vigilance / disciplinary case or criminal case pending or contemplated against Shri / Smt./ Ms.______

(ii) That his / her integrity is certified.

(iii) That the photocopies of the ACRs / APAR for the last three years are enclosed.

(iv) That no major / minor penalty has been imposed on him / her during that last ten years or a list of major / minor penalties imposed on him / her during the last ten years is enclosed (as the case may be).

Place:________

Date: _______

Signature __________

Name and Designation ___________

Tel. No. __________

Office Seal

List of enclosures:

1.

2.

3.

4.